

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3443 of 2020

Guru Dayal Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : Mrs. Shweta Singh, A.P.P.

2/14.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is apprehending his arrest in connection with Complaint Case No. 419 of 2018.

It has been alleged that the complainant had purchased 6 Kathas and 4 Dhurs of land from the petitioner on a consideration amount of Rs. 4,37,000/-. The complainant had opened a poultry farm on the said land and after three years, it has been alleged that there was a demand of Rs. two lacs. On refusal by the complainant, the accused persons had destroyed the poultry farm. The allegations against the petitioner appears to be general and omnibus in nature. It further appears that the petitioner is aged about 70 years.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Sahibganj in connection with Complaint Case No. 419 of 2018, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)